

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

10. O.A. No. 060/01148/2014

(Surinder Pal Kaur Bhatti Vs. U.O.I)

23.12.2014

Present: Sh. Abhishek Singh, counsel for the applicant.

1. Heard.
2. After arguing for sometime, learned counsel for the applicant made a statement at the bar that he may be permitted to withdraw the instant Original Application to enable him to make efforts before the relevant authority for extension of further time for reply.
3. Ordered accordingly.

**(UDAY KUMAR VARMA)
MEMBER (A)**

**(SANJEEV KAUSHIK)
MEMBER (J)**

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